

आयकर अपीलिय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI

श्री यस यस विश्वनेत्र रवि, न्यायिक सदस्य एवं श्री जगदीश, लेखक सदस्य के समक्ष
BEFORE SHRI SS VISWANETHRA RAVI, JUDICIAL MEMBER AND
SHRI JAGADISH, ACCOUNTANT MEMBER

Sr. No	Appeal Numbers	Assessment Years	Appellant	Respondent
1.	ITA No.3394/Chny/2024	2013-14(24Q-Q4)	Innovative Interiors Pvt. Ltd., New No.10B, Mathiazhagan Nagar, KK Nedunchalai, Saligramam, Chennai – 600 093. [PAN: AABCI 5718B]	The Income Tax Officer, TDS Ward, Chennai.
2.	ITA No.3395/Chny/2024	2013-14(26Q-Q2)		
3.	ITA No.3396/Chny/2024	2013-14(26Q – Q3)		
4.	ITA No.3397/Chny/2024	2013-14(26Q – Q4)		
5.	ITA No.3398/Chny/2024	2014-15(24Q – Q1)		
6.	ITA No.3399/Chny/2024	2014-15(24Q – Q2)		
7.	ITA No.3400/Chny/2024	2014-15(24Q – Q4)		
8.	ITA No.3401/Chny/2024	2014-15(24Q – Q1)		
9.	ITA No.3402/Chny/2024	2014-15(26Q – Q2)		
10.	ITA No.3403/Chny/2024	2014-15(26Q – Q3)		
11.	ITA No.3404/Chny/2024	2014-15(26Q – Q4)		
12.	ITA No.3405/Chny/2024	2015-16(24Q – Q1)		
13.	ITA No.3406/Chny/2024	2015-16(24Q – Q2)		
14.	ITA No.3407/Chny/2024	2015-16(24Q – Q3)		
15.	ITA No.3408/Chny/2024	2015-16(24Q – Q4)		
16.	ITA No.3409/Chny/2024	2015-16(26Q – Q1)		
17.	ITA No.3410/Chny/2024	2015-16(26Q – Q2)		
18.	ITA No.3411/Chny/2024	2015-16(26Q – Q4)		

अपीलार्थी की ओर से/ Appellant by : Shri G. Baskar, Advocate
प्रत्यर्थी की ओर से /Respondent by : Ms. R. Anitha, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 11.04.2025
घोषणा की तारीख /Date of Pronouncement : 11.04.2025

आदेश / ORDER

PER BENCH:

Aforesaid eighteen appeals filed by the assessee arising out of the orders of Learned Commissioner of Income Tax (NFAC), Delhi dated 11.11.2024.

2. The Ld. Authorized Representative (A.R) of the assessee, at the outset stated that assessee has opted for Direct Tax Vivad-se-Vishwas Scheme, 2024 in the above appeals and therefore, wants to withdraw the appeals. The Ld. A.R has submitted a copy of Form-1 filed by the assessee and Form-2 issued by the designated authority in support of its contention.

3. We have heard both the sides, and perused the materials available on record. In these cases, the assessee has opted for the Direct Tax Vivad-se-Vishwas Scheme, 2024 in the above appeals by filing Form-1. The Designated Authority has also issued Form No.2 for the settlement of pending tax dispute. The Ld. AR has now made a request to withdraw the appeals. Accordingly, the appeals are permitted to be withdrawn and therefore, dismissed. However, it is open to the assessee to approach the Tribunal by filing an appropriate application in the event of any prejudice caused in respect of the settlement of tax dispute under the Direct Tax Vivad-se-Vishwas Scheme, 2024.

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4. In the result, all the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 11th April, 2025.

Sd/-
(यस यस विश्वनेत्र रवि)
(SS Viswanethra Ravi)

न्यायिक सदस्य / Judicial Member

Sd/-
(जगदीश)
(Jagadish)

लेखा सदस्य / Accountant Member

चेन्नई/Chennai, दिनांक/Dated: 11th April, 2025.

EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT, Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF